

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 24.5.2001

OA No.372/2000

Jaswant Singh s/o late Shri Mahendra Singh r/o village Hathodi, Tehsil Wair, Distt. Bharatpur (Raj)

.. Applicant

Versus

1. Union of India through the Secretary (Chief of Army), Ministry of Defence, New Delhi.
2. The Officer Commanding, Ammunition Depot, Bharatpur.

.. Respondents

Mr. Akhil Simlote, counsel for the applicant

Mr. Sanjay Pareek, counsel for the respondents

CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. A.P.Nagrat, Administrative Member

ORDER

PER HON'BLE MR. S.K.AGARWAL, JUDICIAL MEMBER.

In this Original Application filed under Section 19 of the Administrative Tribunals Act, the applicant makes a prayer to direct the respondents to appoint the applicant on any suitable post on compassionate grounds.

2. The case of the applicant, in brief, is that father of the applicant died on 29.4.1998 while in service. Applicant submitted an application for appointment on 14.5.1998 with all relevant documents, but he was not appointed on compassionate grounds so far. It is stated that family of the deceased Shri Mahendra Singh is in distress and there is no earning member in the entire family. Therefore, applicant filed this OA for the reliefs as above.

3. Reply was filed. In the reply it is stated that the

application filed by the applicant was forwarded to the Headquarters, Southern Command, Pune for further action with all the required documents and applicant's case was considered as per the policy applicable at that time but the applicant was not given appointment on account of non-availability of vacancies. His case was again considered in the policy framework in the year 1999 and yet he could not be given appointment.

4. We have heard the learned counsel for the parties and also perused the whole record.

5. As per Appendix A dated February, 2000, it appears that name of the applicant Shri Jaswant Singh has been shown in the waiting list for consideration of appointment on compassionate grounds. Therefore, we can only provide that candidature of the applicant may be considered for appointment on compassionate grounds on any suitable post as and when his turn comes.

6. We, therefore, dispose of this OA with the direction to the respondents that candidature of the applicant may be considered on any suitable post on compassionate grounds as and when vacancy is available and his turn comes. No order as to costs.

Chp
(A.P. NAGRATH)

Adm. Member

S.K.A
(S.K. AGARWAL)

Judl. Member